

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 20562 of 2018

(Arising out of Order-in-Appeal No. BW-EXCUS-000-APP-119-17-18 dated
01/02/2018 passed by the Commissioner of Central Tax, Mysuru)

**Creative Integrated Services
Private Limited**

(Formerly known as Creative and Fidelity
Management Solutions Pvt. Ltd., No. 1741,
2nd Floor, 15th Main, 17th Cross,
MC Layout, Bangalore – 560 040
Karnataka

Appellant(s)

VERSUS

**Commissioner of Central Tax,
Bengaluru West**

BMTC Building
Banshankari II Stage
Bengaluru – 560 070
Karnataka

Respondent(s)

APPEARANCE:

Mr. Akbar Basha, CA for the Appellant

Mrs. C.V. Savitha, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, JUDICIAL MEMBER

HON'BLE MR. P.V. SUBBA RAO, TECHNICAL MEMBER

Final Order No. 20747 / 2021

Date of Hearing: 02/09/2021

Date of Decision: 02/09/2021

Per : Bench

Learned CA for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Operative portion of the Order was pronounced
in the Open Court on **02/09/2021**)

(S.K. MOHANTY)
JUDICIAL MEMBER

(P.V. SUBBA RAO)
TECHNICAL MEMBER

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